

**BEFORE THE NATIONAL GREEN TRIBUNAL**

**SOUTHERN ZONE, CHENNAI**

**Original Application No. 120 of 2023 (SZ)**

**In the matter of:/**

Tribunal on its own motion SUO MOTU

Based on the news published in News

Tamil 24/7 dt. 25.07.2023 titled “18 years

Of malpractice in the Quarry – Shocking information

Released through RTI”

...Applicant(s)

Versus

Department of Geology and Mining

Through its Director,

Alandur Road, Guindy Industrial Estate,

Chennai and Others

...Respondent(s)

**INDEX**

<b>S. No.</b>	<b>Date</b>	<b>Description</b>	<b>Page No</b>
1.	05.02.2024	Report filed by the 3 <sup>rd</sup> Respondent – The Deputy Director of Geology and Mining, Madurai	1 – 13
2.	01.02.2024	Annexure – I Volume measurement by unmanned aerial vehicle survey for rough stone quarry – Drone Survey Agency Report Location: 63, Government Poramboke, Kulasekarankottai, Vadipatti, Madurai, Tamil Nadu	14 – 26

3.	01.02.2024	Annexure - II Letter to the District Collector, Madurai Letter No. Na.Ka. No. A5/5895/2023	27 – 29
4.	16.06.2009	Inspection report by the Assistant Geologist (G & M), Deputy Director (G & M), Madurai Roc.No.517/2009/Mines	30 – 31
5.	2010	Annexure - III Inspection Report by the Assistant Geologist (G & M), Madurai in the year 2010	33
6.	2010 to 2016	Annexure – IV Transport permit details in Survey No. 63 (Part I – II) 2010 - 2016	34

(**Note:** The page numbers are at the top centre of every page)



Through  
Dr. D. Shanmuganathan  
Standing Counsel of Tamil Nadu  
National Green Tribunal  
Southern Zone, Chennai  
Date: 06.02.2024

**BEFORE THE NATIONAL GREEN TRIBUNAL  
SOUTHERN ZONE CHENNAI**

**ORIGINAL APPLICATION NO.120 of 2023 (SZ)**

APPLICANT: The Hon'ble National Green Tribunal /  
Suo Motu / Own motion

RESPONDENT: 1. The Director,  
Department of Geology and Mining,  
Industrial Estate,  
Guindy, Chennai-600032 ...R1

2. The District Collector,  
Madurai. ...R2

3. The Deputy Director,  
Department of Geology and Mining,  
Madurai District. ...R3

**STATUS REPORT OF THE RESPONDENT 3**

I G.Gurusamy, S/o Gurusamy, aged about 57 years, serving as Deputy Director of Geology and Mining, Madurai District do hereby solemnly affirm and state that I am the third respondent to the case and I am well acquainted with the facts of this case. I respectfully submit the status report of this issue.

**BACK GROUND:**

The Hon'ble National Green Tribunal, South Zone on its own motion, Sou Motu issued a notice for admission of an issue under Section 14, 15, 16 and 17 read with 18 of the National Green Tribunal Act 2010.

The Hon'ble National Green Tribunal (SZ) issued notices to the respondents on 24.08.2023, posted the matter on 29.09.2023, and adjourned to 30.11.2023. The Hon'ble National Green Tribunal on 30.11.2023, directed the Department of Geology and Mining to perform drone survey and find out whether any illegal mining is found in the respective survey numbers. As directed by the Hon'ble National Green Tribunal (SZ) on 30.11.2023 drone survey conducted through unmanned Aerial vehicle with real time kinematic method, a GPS correction technique was carried out in respect of the portions of quarry pit above the stagnated water level and manual survey to measure the part of the quarry pit submerged below stagnant rain water, in government poramboke land Survey No. 63, Part I & II of Kulasekarankottai village, Vadipatti Taluk of Madurai District.

The root cause of this, a flash news broadcasted by a private TV and the said news in the outcome of a wrong interpretation construing, the date of Right to Information Act 2005 is the beginning of illegal quarrying activities in Government poramboke land in S.F. No. 63 of Kulasekaran Kottai Village, Vadipatti Taluk of Madurai District. The details of drone survey (above water level) and manual survey (below water level) are furnished as a status report before the Hon'ble National Green Tribunal (SZ), Chennai.

**FACTS IN BRIEF:**

- a) One, Thiru.R.Velmurugan, of Ramanayakkampatti, Vadipatti Taluk in Madurai district, sent a petition under Right to Information Act 2005 to the third respondent on 03.07.2023/ received on 07.07.2023, seeking information about the details of quarry leases if any granted to Tvl. Pandian Blue metals, a stone crushing unit installed at S.F. No.62 of Kulasekarankottai Village in Vadipatti Taluk. The third respondent in reply to the petition provided information vide letter No.Rc K.Dis/ 753/Kanimam/2023, dated 11.07.2023 as "No quarry lease had been granted to Tvl. Pandian Blue Metals in S.F.No.62 of Kulasekarankottai Village, Vadipatti Taluk in Madurai District. The other details requested by the applicant were not provided, since they were not raised as stipulated in section 2 (f) of Right to Information Act 2005." In the reply letter the provisions for appeal under RTI act 2005 were also intimated.
- b) A Tamil News Channel 24/7 without verifying the details, flashed a news as "for the past 18 years the president of a town Panchayat in Vadipatti Taluk is indulged in stone quarrying work in a quarry prohibited by the Government".
- c) The S.F.No.62 of Kulasekarankottai Village, in Vadipatti Taluk is a patta land, where in a stone crusher had been installed in the name of Pandian Blue Metals. The nearby Survey number

63 is a Government Poramboke land. The said survey number had been demarcated as Part I and Part II and granted under quarry lease through Tender cum Public Auction from the year 1999 to 2016 continuously. In the last such occasion during the year 2019, the subject area in part-I was again brought for Tender cum public Auction before the completion of Tender cum Public Auction process, one writ petition had been filed in the Hon'ble Madurai Bench of Madras High court in W.P.(MD) No. 22521 of 2019 by a person named S.Sonai, S/o. Karuppannan Ambalam of Ramanayakkanpatti in Vadipatti Taluk. The Hon'ble High Court on 04.11.2019, through an interim order, directed the Government respondents that "Auction can go on but no order of confirmation should be passed". As ordered, no confirmation was granted to the highest bidder, Thiru.P.Prabhu in respect of SF.No.63(part-2) of Kulasekarankottai village, who offered Rs.75,10000/-(Rupees Seventy Five Lakhs and Ten Thousand only) as one time lease amount for 5 years lease period.

- d) The Hon'ble Madurai Bench of Madras High Court on 31.08.2023 dismissed the writ petition in W.P(MD) No.22521 of 2019 as "the fact remains that the petitioner has suppressed the material facts and approached this court with unclean

hands, viewing from any angle, the writ petition is absolutely devoid of merits and the same is liable to be dismissed." In the result, the writ petition is dismissed.

- e) Even after the dismissal of the said writ petition, the auction could not be confirmed in favour of the highest bidder, due to persistence of the prohibitory order, issued in G.O (Ms) No. 295/ Industries (MMC.1) Department dated.03.11.2021, imposing one kilo metre distance as buffer zone to Reserve Forests. Since Sirumalai Reserve Forest is located within one Km to the S.F.No. 63 (Part I) stone quarry, no further action could be taken in the process of confirmation of the highest bid offered by one Thiru.P.Prabu.
- f) As per the G.O. (Ms) No.243/Industries (MMC.1) Department, dated. 14.12.2022, the prohibitory distance declared as buffer zone as one Km to revenue forests had been deleted by the government. Now as per the Revenue Standing Order (Rt) 1267 / dated 29.12.1997 a safety distance of 60 (Sixty) metres alone has to be provided to the boundaries of reserve forests.
- g) Therefore, as per the powers delegated to the third respondent, the then Assistant Director Geology and Mining, Madurai District vide G.O. (Ms) No. 169 / Industries (MMC.1) Department, dated.04.08.2020 with the concurrence of the

District Collector, Madurai, confirmed the highest bid amount of Rs.75,10000/- (Rupees Seventy Five lakhs and Ten Thousand only) and issued Proceeding in Rc. No. 1025/ kanimam/2019, dated.30.03.2023, of the highest bidder Thiru.P.Prabu as per the Rule 8 (5) (b) (vii) of Tamilnadu Minor Mineral Concession Rules, 1959, on condition of remittance of Rs.74,85,000/- (Rupees Seventy Four Lakhs Eighty Five Thousand only) towards one time lease amount and 10% Security Deposit, within a period of 15 days.

- h) Accordingly, the highest bidder remitted Rs.74,85,000/- (Rupees Seventy Four Lakhs Eighty Five Thousand only) towards one time lease amount and Security Deposit within the stipulated period and produced draft mining plan for approval as per the rule 41 (4) and (5) of the Tamilnadu Minor Mineral Concession Rules 1959.
- i) Subsequently the highest bidder Thiru. P. Prabhu also obtained Environmental Clearance from State Level Environmental Impact Assessment Authority vide SEIAA-TN/F.No.10122/1(a), Ec. No.6071/2023, dated.07.09.2023 and Pollution Clearance vide F.No.2953/MDU/RS/DEE/TNPCB/MDU/A/2023, dated. 28.11.2023.
- j) In the mean time while the above said processes were in progress, the Hon'ble National Green Tribunal suomotu

admitted this case on 24.08.2023, based on the news flashed on 25.07.2023 in a private TV channel.

- k) In order to examine the ground realities, the Taluk Level Task Force of Vadipatti Taluk made a surprise inspection in the subject areas of Kulasekarankottai Village on 09.09.2023. They reported that, the Government Poramboke stone quarry is located in S.F. No.63 and in the nearby patta S.F.No. 62 a stone crushing crusher named as Pandiyan Crushers is functioning. The said unit had been cleared and permitted by Tamilnadu Pollution Control Board vide F.0593 MDU / OD / DEE / TNPCB / MDU / A / 2022, dated. 12.08.2022, valid for a period ending 31.03.2024 on Air and water Pollution. The required stones for the crushing unit are learnt as procured by out sourcing, from the nearby licensed stone quarries. The said matter was discussed on 29.08.2023 in the fortnightly meeting of Taluk level Task Force.
- l) The Hon'ble National Green Tribunal (SZ) on 30.11.2023 directed for drone survey in the subject areas. As directed Drone Survey was conducted on 26.12.2023 by an authorized agency named as "UNITOS" LRN Colony, Alagapuram, Periyaputhur, Salem -5, in the Government Poramboke land S.F. No. 63 (Part-I) and Part-II of Kulasekarankottai Village, Vadipatti Taluk, Madurai District.

- m) The S.F. No. 63 (Part-I) measures 2.91.0 hectares of which an area of 1.55.0 hectares had been quarried in two pits. The total excavated volume above the stagnated rain water arrived by drone survey as 121547.14 cubic metres.
- n) The S.F. No. 63 (Part-II) measures 3.10.0 hectares of which 1.23.0 hectares had been quarried in a pit. The total volume excavated above the stagnated rain water level arrived by drone survey as 149334.74 cubic meters.
- o) The S.F. No. 63 in general had been subjected to stone quarrying activities for the following periods, as a whole for the year 1999-2004 and subsequently divided as Part - I and Part - II for quarrying activities under lease during the year 2005-2009, 2009-2014 and 2011-2016.

Sl. No	District Collector Proceedings	Name of the Lessee	S.F. Nos	Extent	Period	Classification
1	Roc No. 1222/1989	Kalyanasundaram	63	14.85 Acres	Fasli 1399 - 1403	Poramboke
2	Roc. No. 1459/1999/ Mines, Dated: 24.06.1999	Venkataraman.K	63	2.000 Hectares	24.06.1999 - 23.06.2004	Poromboke
3	Roc. No. 1010/2004/ Mines, Dated: 05.08.2004	Venkataraman.K	63 (Part - II)	3.10.0 Hectares	15.09.2004 - 14.09.2009	Poromboke

4	Roc. No. 929/05/Mines, Dated. 25.08.2005	Gurusamy.M	63 (Part - I)	2.91.0 Hectares	13.09.2005 - 12.09.2010	Poromboke
5	Roc. No. 1224/2009/ Mines, Dated: 26.11.2009	Venkataraman.K	63 (Part - II)	3.10.0 Hectares	02.12.2009 - 01.12.2014	Poromboke
6	Roc. No. 655/2010/ Mines, Dated: 16.12.2010	Gurusamy.M	63 (Part - I)	2.91.0 Hectares	01.03.2011 - 29.02.2016	Poromboke

p) As per the drone survey, the total volume calculated in respect of two already quarried pits available in Part - I and Part - II of S.F.No.63 of Kulasekarankottai Village is 270881.88 cubic meters measured above the stagnated rain water level.

q) In addition to the drone survey, manual survey by dipping long / rope sticks tied with rope, inserted beneath the stagnant rain / ground water level from a coracle were also carried out to maintain accuracy. The depth of water levels varied from 0.80 metres to 6.65 metres (average depth 3.25 metres). Both of the surveys reveals the following :

i.	Total volume of Pit I	Above the water level :	1,21,547.14 m <sup>3</sup>
		Below the water level :	45,175.00 m <sup>3</sup>
		<b>Total</b>	<b>1,66,722.14 m<sup>3</sup></b>

ii.	Total volume of Pit II	Above the water level :	1,49,334.74 m <sup>3</sup>
		Below the water level :	39,975.00 m <sup>3</sup>
		<b>Total</b>	<b>1,89,309.74 m<sup>3</sup></b>
iii.	Pit volumes for I & II measured and recorded during the year 2009-10.	Pit- I (112 x 44 x 12)	59136
		Pit II (110 x 87 x 21)	200970
		<b>Total</b>	<b>2,60,106 m<sup>3</sup></b>
iv.	Transport permits issued during the year 2010-11 to 2015-16 to two of the leases existed at that time		<b>90,486 m<sup>3</sup></b>
v.	Total	<b>(iii) + (iv)</b>	<b>3,50,592 m<sup>3</sup></b>
vi.	Total volume arrived after the completion of drone survey and below water level manual survey in respect of Pit I & Pit II.		<b>3,56,031.88 m<sup>3</sup></b>
vii.	Total volume arrived after considering the previous measurements made in the years 2009-10 & Transport permit issued from 2010-11 to 2015-16		<b>3,50,592.00 m<sup>3</sup></b>
viii.	Difference in volume (vi - vii)		<b>5,439.88 m<sup>3</sup></b>

r) The period under quarry leases operated in Part-I and Part - II of S.F. No.63 in Kulasekarankottai during 2004 to 2016 are covered by non-mining plan and non-environmental clearance

status ones prior to the insertion of Rule 41 & 42 of Tamil Nadu Minor Mineral Concession Rules, 1959. As regard, the difference in volume arrived as 5439.88 m<sup>3</sup> the appropriate action will be taken as per the Rule 36-A (1) & (3) of Tamil Nadu Minor Mineral Concession Rules, 1959 after conducting enquiries in village & personal hearing on the offenders through the concerned Revenue Divisional Officer.

**GROUND:**

- A) The news broadcasted in Tamil News Channel 24/7 on 25.07.2023 titled as "18 years of Malpractice in a quarry" is an un verified article broadcasted for publicity, without any proof.
- B) The reply given to a Right to Information seeker by mentioning that "no quarry lease had been granted in the name of Pandian Blue Metals, located in S.F. No.62 of Kulasekarankottai Village, Vadipatti Taluk of Madurai District, and regarding the additional particulars required by the RTI petitioner Thiru. R.Velmurugan are not satisfies section 2 (f) of RTI Act 2005". The year of introduction of RTI Act 2005 had been misconstrued by the RTI petitioner as that, from the year 2005 onwards illegal quarrying is taken place in S.F. No. 62 of Kulasekarankottai Village.

C) The S.F.No. 62 is a patta land where in a stone crushing unit had been functioning. The ownership of the crusher and the license obtained are the subject matters of Tamilnadu Pollution Control Board Madurai. The other features like hardships met by the farmers and development of cracks in buildings are having no evidences and no such complaints were received from the public of the village.

**Limitation:**

The notice for hearing, in respect of Suo Motu application number 120 of 2023 (SZ) of the Hon'ble National Green Tribunal, Chennai fixed on 10.01.2024, received by the respondent number 3 through e-mail. The prayer submitted by the Department of Geology and Mining for an adjournment had been considered and the Hon'ble NGT granted 07.02.2024 for filing the report As per the section 14 of the National Green Tribunal Act 2010, the reply to the notice in report form is submitted in the prescribed format within the limitation period, after conducting drone survey and manual below stagnant water level in the subject area. The copies of reports on drone survey, below stagnant water survey and details about the transport permits issued, with reference to the available records are submitted before the Hon'ble National Green Tribunal (SZ).

**PRAYER:**

I respectfully submit the Hon'ble National Green Tribunal may be pleased to accept this status report and may consider to dispose the Suo Motu application as not pertinent and not maintainable under Environment (Protection) Act 1986 and thus render justice.

  
5/2/2024.  
**Deputy Director**  
**Dept. of Geology and Mining**  
Signature of the Collector, District  
**Madurai**

**VOLUME MEASUREMENT BY UNMANNED AERIAL VEHICLE  
SURVEY FOR ROUGH STONE QUARRY**

**LOCATION OF THE QUARRY LEASE APPLIED AREA**

S.F.NO : 63,GOVT PORAMBOKE  
VILLAGE : KULASEKARANKOTTAI,  
TALUK : VADIPATTI,  
DISTRICT : MADURAI,  
STATE : TAMIL NADU

**DRONE SURVEY AGENCY**



Aero Drone Solutions | Unitos Trading Pvt Ltd,  
No-53/1, 2<sup>nd</sup> Floor, LRN Building, Sarada College Rd,  
LRN Colony, Alagapuram Periyaputhur,  
Salem | TamilNadu – 636005

**Objective:**

Conducted an aerial survey by using Unmanned Aerial Vehicle (UAV), to calculate Excavated volume in Rough stone.

Data Acquisition Method	:	Unmanned Aerial Vehicle with RTK		
Date of Survey	:	26-12-2023		
Permanent Bench Mark	:	Easting	:	824600.347 m
		Northing	:	1118708.516 m
		MSL (Height)	:	214.573 m
		UTM Zone	:	43 N

**List of Plan:**

1. 3D Orthomosaic Plan
2. 3D Digital Elevation Map
3. Geo-Referenced Lease Plan
4. Geo-Referenced Cadastral Part I Mining Lease Area Map
5. Geo-Referenced Cadastral Part II Mining Lease Area Map
6. Geo-Referenced Cadastral Mining Lease Area Map

**Previously Mined Lessee Details:**

**Details of Roughstone Leases granted in Kulasekarankottai Village, Vadipatti Taluk**

Sl. No	District Collector Proceedings	Name of the Lessee	S.F. Nos	Extent	Period	Classification
1	Roc. No. 1459/1999/ Mines, Dated: 24.06.1999	Venkataraman.K	63		24.06.1999 - 23.06.2004	Poromboke
2	Roc. No. 929/05/Mines, Dated. 25.08.2005	Gurusamy.M	63 (Part - I)	2.91.0	13.09.2005 - 12.09.2010	Poromboke
3	Roc. No. 1010/2004/ Mines, Dated: 05.08.2004	Venkataraman.K	63 (Part - II)	3.10.0	15.09.2004 - 14.09.2009	Poromboke
4	Roc. No. 655/2010/ Mines, Dated: 16.12.2010	Gurusamy.M	63 (Part - I)	2.91.0	01.03.2011 - 29.02.2016	Poromboke
5	Roc. No. 1224/2009/ Mines, Dated: 26.11.2009	Venkataraman.K	63 (Part - II)	3.10.0	02.12.2009 - 01.12.2014	Poromboke

**Present Lease Granted To:**

NAME : THIRU.P.PRABHU  
 EXTENT : 2.91.00 Ha,  
 S.F.NO : 63 (Part -1)

## Summary of Volumetric Survey

**S.F.No – 63:**

**Above Water Area Volume:**

Name	Volume in (Cu.m)	Area in (Ha)
Total Volume Excavated as per the Aerial Survey	261876.6499	2.63
Volume of Excavation Southern Side	9,005.233	0.16

Name	Volume in (Cu.m)
Total Excavated Volume	270881.882

**S.F.No – 63 (Part –I):****Above Water Area Volume:**

<b>Name</b>	<b>Volume in (Cu.m)</b>	<b>Area in (Ha)</b>
Total Volume Excavation as per the Aerial Survey (Main Pit)	112541.907	1.39
Volume of Excavation Southern Side	9,005.233	0.16

<b>Name</b>	<b>Volume in (Cu.m)</b>
Total Excavated Volume	121547.14

**S.F.No – 63 (Part –II):****Above Water Area Volume:**

<b>Name</b>	<b>Volume in (Cu.m)</b>	<b>Area in (Ha)</b>
Total Volume Excavation as per the Aerial Survey (Main Pit)	149334.742987	1.23

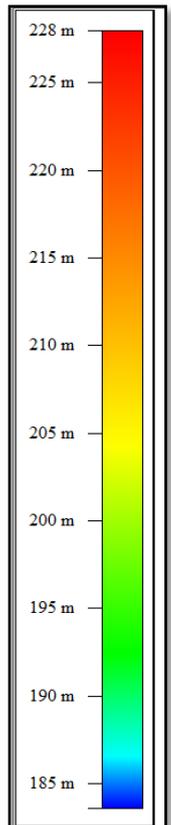
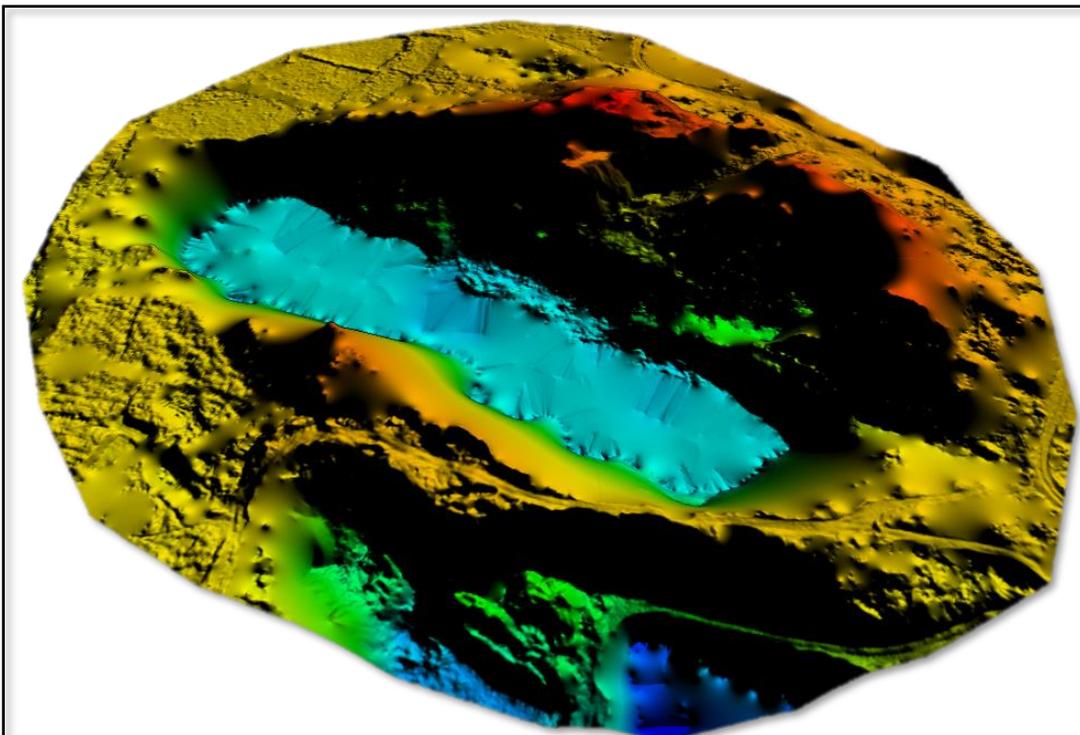
**Note :**

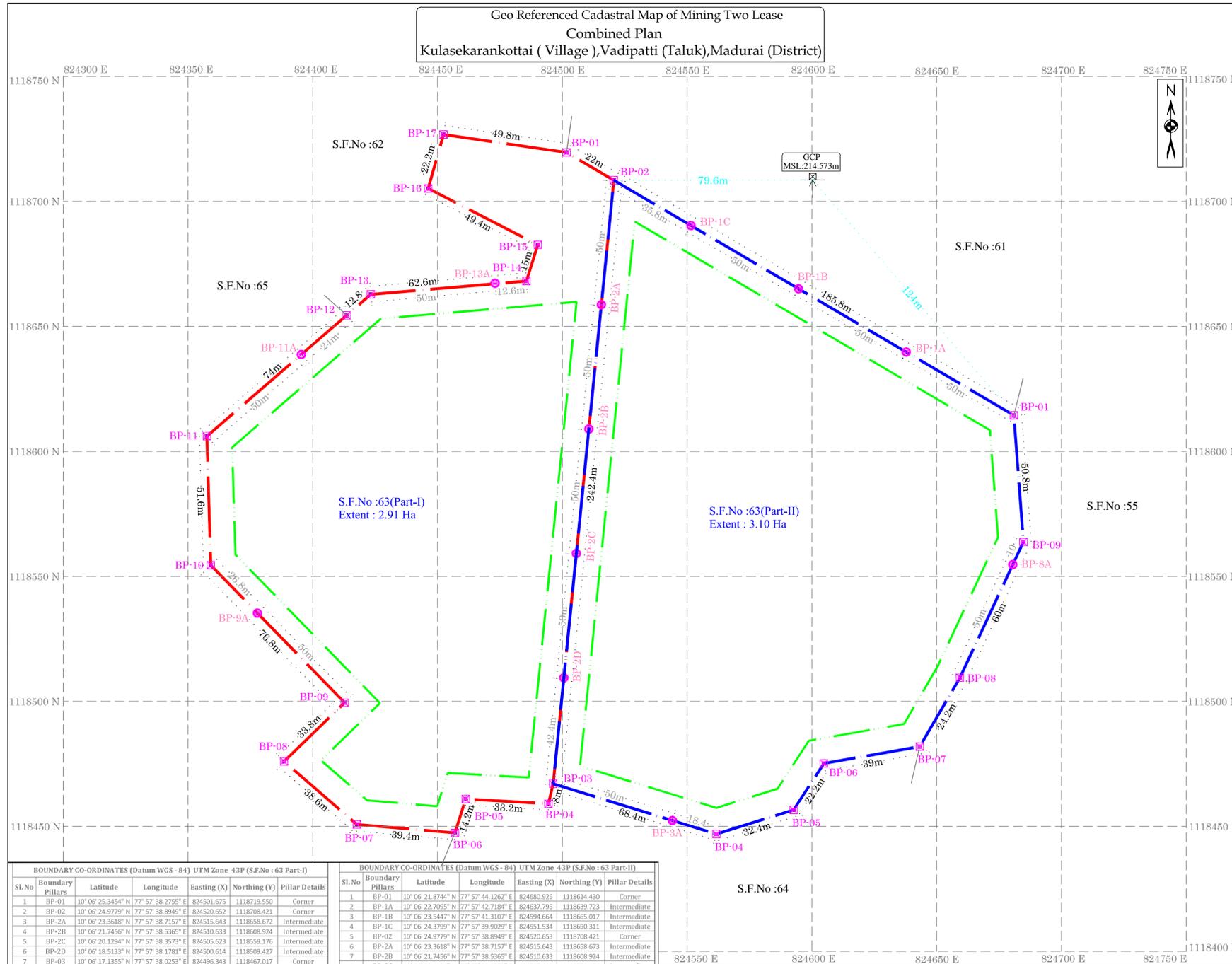
- In drone survey volume calculation is possible only above the water level. Hence all the volume calculated in this area is above the water level.
- Volume below the water table is not calculated in this report.

**3D ORTHOMOSAIC MAP**



**3D DIGITAL ELEVATION MAP**





**Location Of Quarries :**

S.F.No : 63(Part-I), 63(Part-II)  
 Extent : 2.91.00 Ha, 3.10.00 Ha  
 Village : Kulasekarankottai,  
 Taluk : Vadipatti,  
 District : Madurai,  
 State : Tamilnadu.

**Index**

- Quarry Lease Boundary (Part-I)
- Quarry Lease Boundary (Part-II)
- 10m Safety Line
- Survey Nos
- 63(P-I)  
□ 63(P-II)
- Bench Mark (GCP)
- BP-17 Boundary Corner Pillars
- BP-13A Boundary Intermediate Pillars

**MINE LEASE PLAN**

Date Of Survey : 26.12.2023  
 Scale : 1:1000

**PREPARED BY:**

This is to Certify that the Mining Lease Boundary is Surveyed By DGPS and Informations in this Plate is true and correct to the best of my knowledge based upon the Lease Map authenticated by State Government .

Unitos Trading Pvt. Ltd  
 No.53/1,LRN Building,  
 2nd Floor,LRN Colony,  
 Alagapuram Pudur,  
 Saradha College Road,  
 Salem - 636 007.

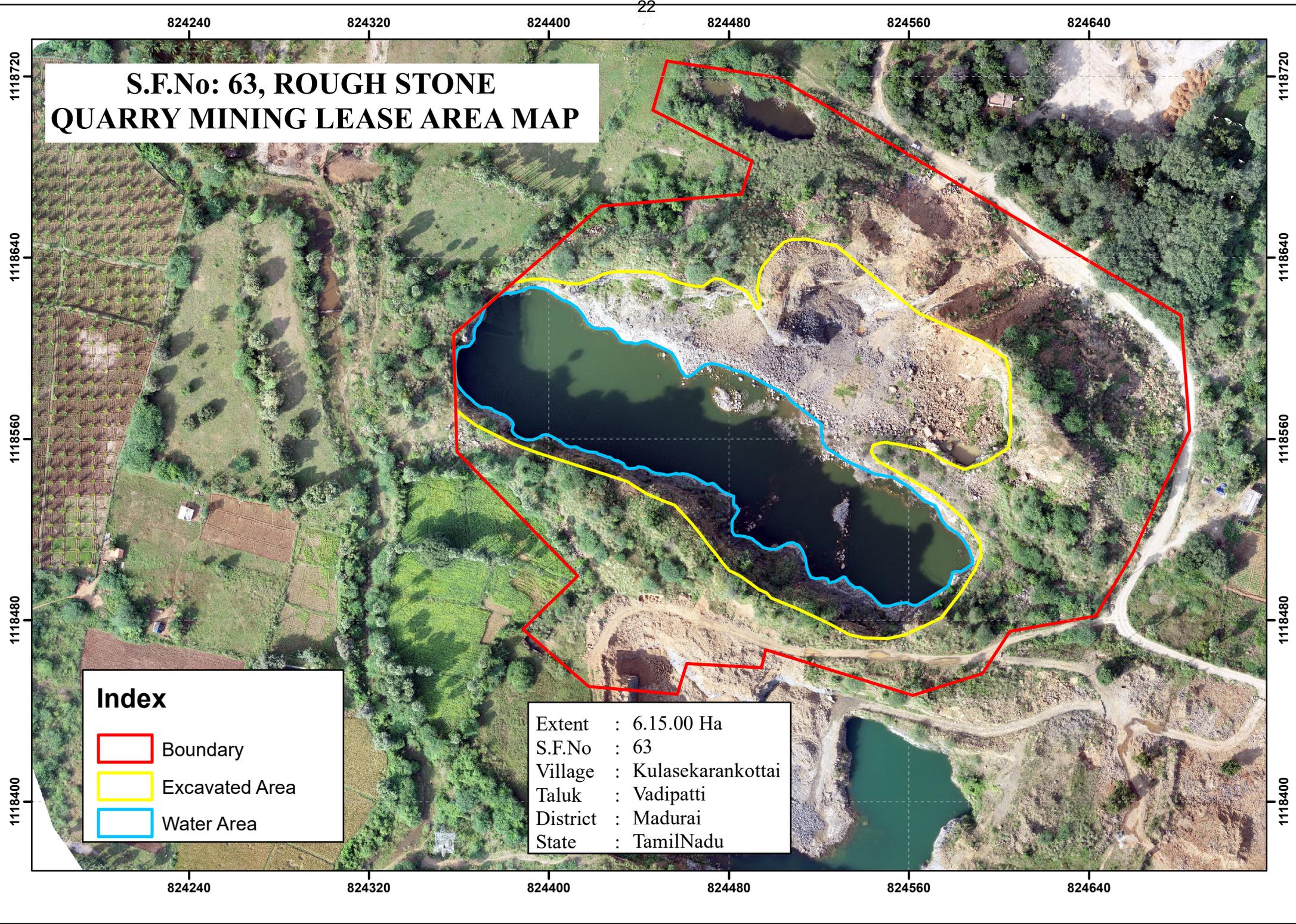
BOUNDARY CO-ORDINATES (Datum WGS - 84) UTM Zone 43P (S.F.No : 63 Part-I)						
Sl.No	Boundary Pillars	Latitude	Longitude	Easting (X)	Northing (Y)	Pillar Details
1	BP-01	10° 06' 25.3454" N	77° 57' 38.2755" E	824501.675	1118719.550	Corner
2	BP-02	10° 06' 24.9779" N	77° 57' 38.8949" E	824520.652	1118708.421	Corner
3	BP-2A	10° 06' 23.3618" N	77° 57' 38.7157" E	824515.643	1118658.672	Intermediate
4	BP-2B	10° 06' 21.7456" N	77° 57' 38.5365" E	824510.633	1118608.924	Intermediate
5	BP-2C	10° 06' 20.1294" N	77° 57' 38.3573" E	824505.623	1118559.176	Intermediate
6	BP-2D	10° 06' 18.5133" N	77° 57' 38.1781" E	824500.614	1118509.427	Intermediate
7	BP-03	10° 06' 17.1355" N	77° 57' 38.0253" E	824496.343	1118467.017	Corner
8	BP-04	10° 06' 16.8768" N	77° 57' 37.9600" E	824494.425	1118459.045	Corner
9	BP-05	10° 06' 16.9478" N	77° 57' 36.8729" E	824461.279	1118460.927	Corner
10	BP-06	10° 06' 16.5092" N	77° 57' 36.7273" E	824456.963	1118447.399	Corner
11	BP-07	10° 06' 16.6289" N	77° 57' 35.4400" E	824417.704	1118450.725	Corner
12	BP-08	10° 06' 17.4583" N	77° 57' 34.4892" E	824388.501	1118475.967	Corner
13	BP-09	10° 06' 18.2167" N	77° 57' 35.2927" E	824412.774	1118499.488	Corner
14	BP-9A	10° 06' 19.3901" N	77° 57' 34.1577" E	824377.860	1118535.279	Intermediate
15	BP-10	10° 06' 20.0194" N	77° 57' 33.5493" E	824359.147	1118554.463	Corner
16	BP-11	10° 06' 21.6969" N	77° 57' 33.5128" E	824357.564	1118606.039	Corner
17	BP-11A	10° 06' 22.7486" N	77° 57' 34.7641" E	824395.400	1118638.726	Intermediate
18	BP-12	10° 06' 23.2535" N	77° 57' 35.3647" E	824413.562	1118654.415	Corner
19	BP-13	10° 06' 23.5226" N	77° 57' 35.6849" E	824423.244	1118662.780	Corner
20	BP-13A	10° 06' 23.6522" N	77° 57' 37.3205" E	824473.047	1118667.219	Intermediate
21	BP-14	10° 06' 23.6772" N	77° 57' 37.7333" E	824485.617	1118668.102	Corner
22	BP-15	10° 06' 24.1471" N	77° 57' 37.8880" E	824490.202	1118682.594	Corner
23	BP-16	10° 06' 24.8939" N	77° 57' 36.4528" E	824446.259	1118705.163	Corner
24	BP-17	10° 06' 25.5927" N	77° 57' 36.6604" E	824452.392	1118726.707	Corner

BOUNDARY CO-ORDINATES (Datum WGS - 84) UTM Zone 43P (S.F.No : 63 Part-II)						
Sl.No	Boundary Pillars	Latitude	Longitude	Easting (X)	Northing (Y)	Pillar Details
1	BP-01	10° 06' 21.8744" N	77° 57' 44.1262" E	824680.925	1118614.430	Corner
2	BP-1A	10° 06' 22.7095" N	77° 57' 42.7184" E	824637.795	1118639.723	Intermediate
3	BP-1B	10° 06' 23.5447" N	77° 57' 41.3107" E	824594.664	1118665.017	Intermediate
4	BP-1C	10° 06' 24.3799" N	77° 57' 39.9029" E	824551.534	1118690.311	Intermediate
5	BP-02	10° 06' 24.9779" N	77° 57' 38.8949" E	824520.653	1118708.421	Corner
6	BP-2A	10° 06' 23.3618" N	77° 57' 38.7157" E	824515.643	1118658.673	Intermediate
7	BP-2B	10° 06' 21.7456" N	77° 57' 38.5365" E	824510.633	1118608.924	Intermediate
8	BP-2C	10° 06' 20.1294" N	77° 57' 38.3573" E	824505.623	1118559.176	Intermediate
9	BP-2D	10° 06' 18.5133" N	77° 57' 38.1781" E	824500.614	1118509.427	Intermediate
10	BP-03	10° 06' 17.1355" N	77° 57' 38.0253" E	824496.343	1118467.017	Corner
11	BP-3A	10° 06' 16.6436" N	77° 57' 39.5892" E	824544.135	1118452.322	Intermediate
12	BP-04	10° 06' 16.4625" N	77° 57' 40.1647" E	824561.722	1118446.914	Corner
13	BP-05	10° 06' 16.7671" N	77° 57' 41.1826" E	824592.652	1118456.562	Corner
14	BP-06	10° 06' 17.3681" N	77° 57' 41.5861" E	824604.782	1118475.156	Corner
15	BP-07	10° 06' 17.5759" N	77° 57' 42.8486" E	824643.195	1118481.895	Corner
16	BP-08	10° 06' 18.4668" N	77° 57' 43.3852" E	824659.298	1118509.440	Corner
17	BP-8A	10° 06' 19.9329" N	77° 57' 44.0947" E	824680.508	1118554.718	Intermediate
18	BP-09	10° 06' 20.2263" N	77° 57' 44.2366" E	824684.750	1118563.774	Corner

GCP  
 Easting : 824600.347  
 Northing : 1118708.516  
 MSL : 214.573m  
 Lat : 10° 06' 24.95" N  
 Long : 77° 57' 41.51" E  
 Ellip. Ht.: 119.019m  
 UTM Zone : 43P



# S.F.No: 63, ROUGH STONE QUARRY MINING LEASE AREA MAP

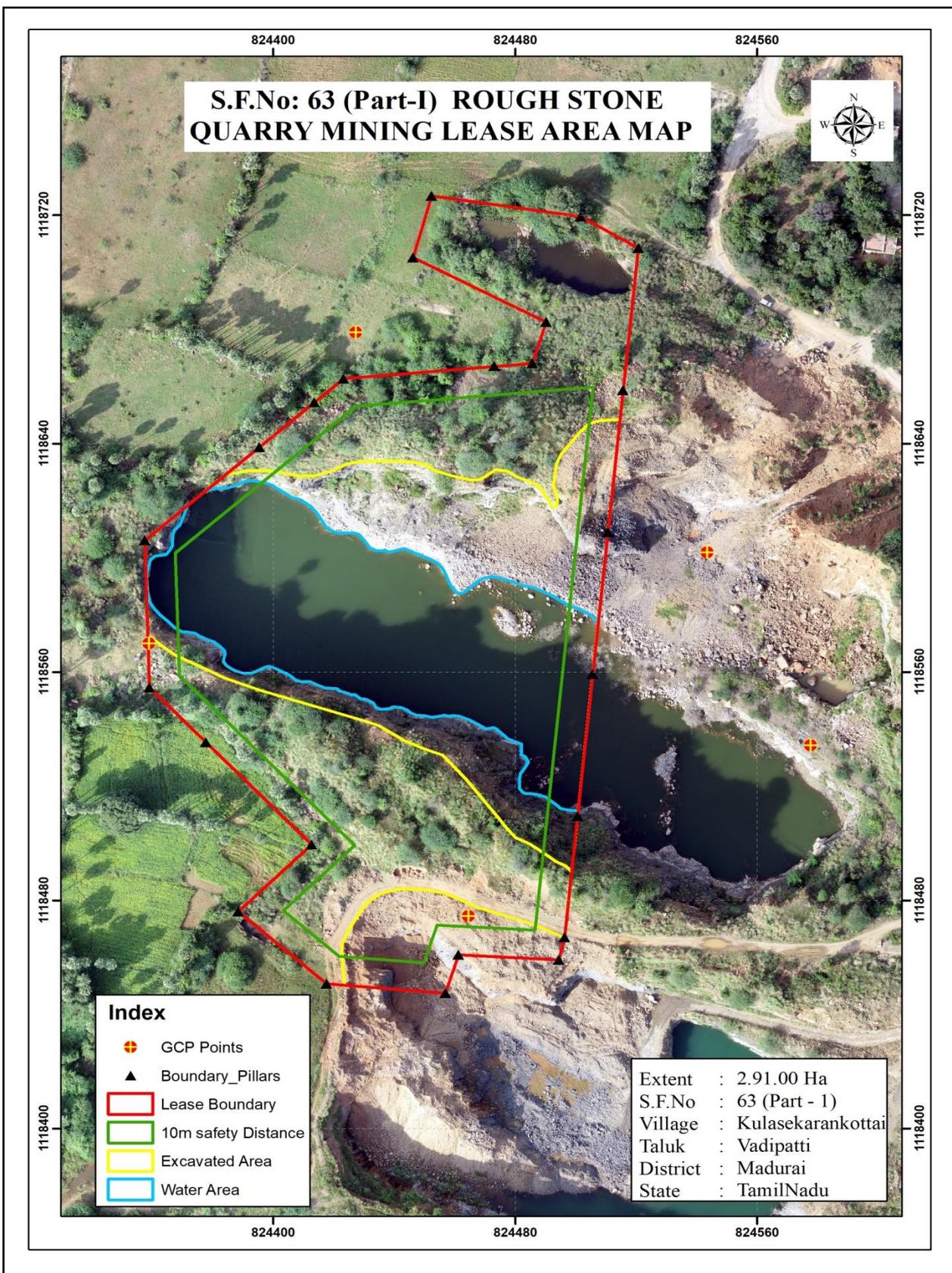


**Index**

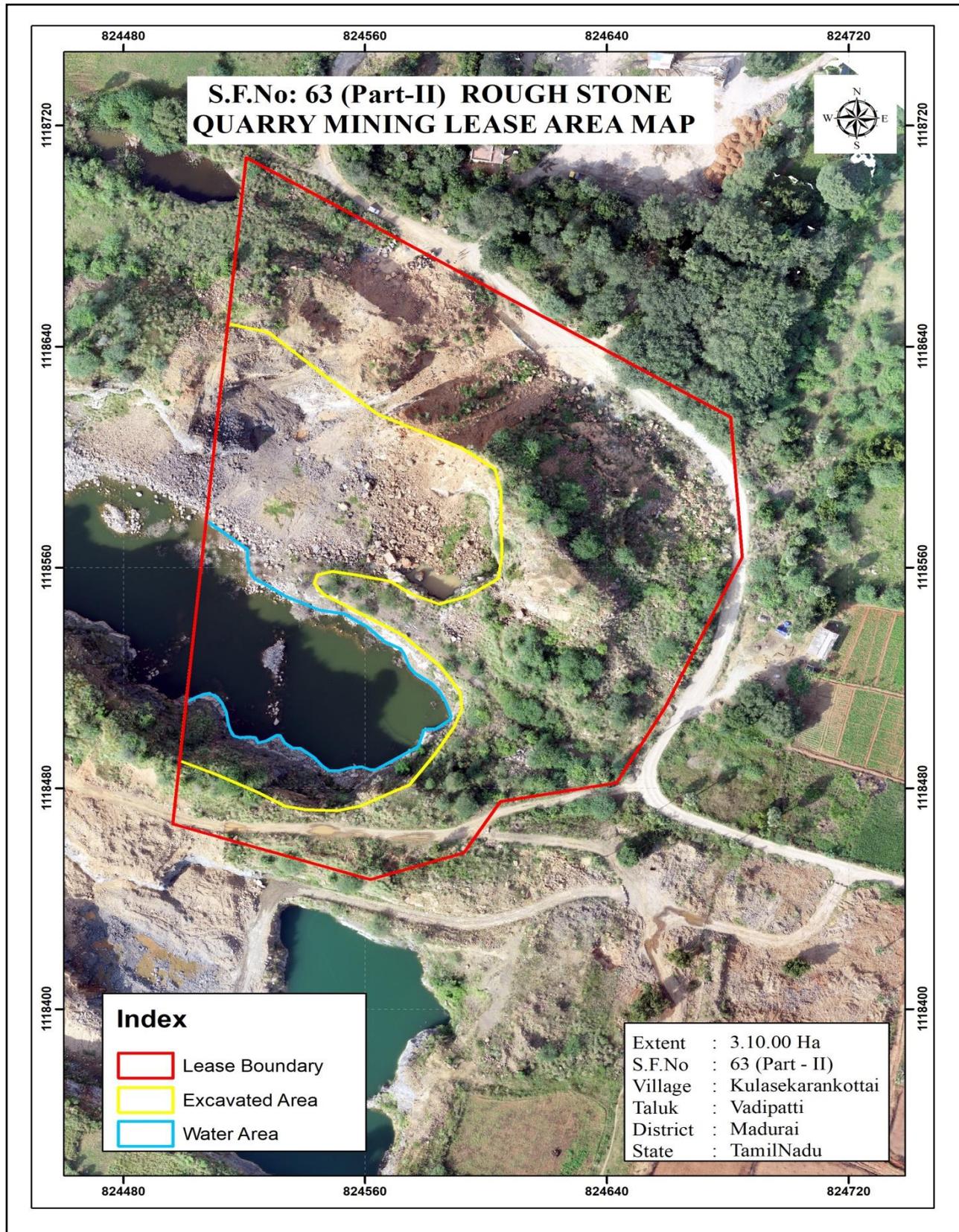
- Boundary
- Excavated Area
- Water Area

Extent : 6.15.00 Ha  
S.F.No : 63  
Village : Kulasekarankottai  
Taluk : Vadipatti  
District : Madurai  
State : TamilNadu

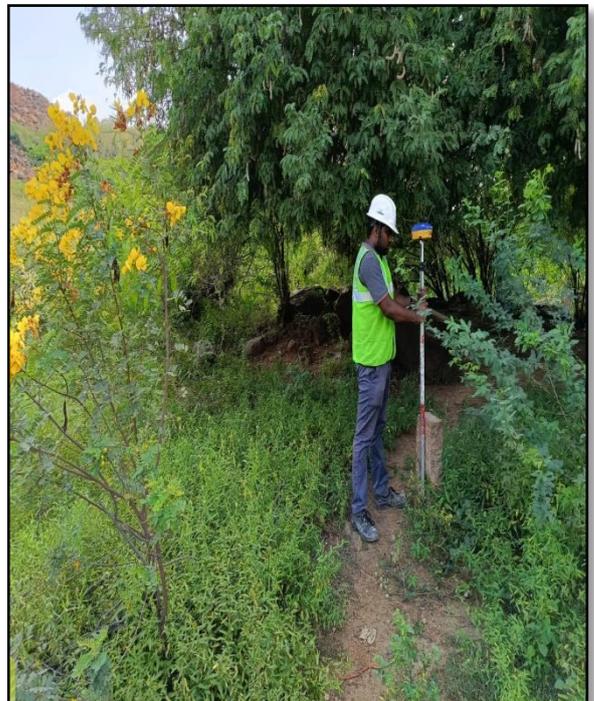
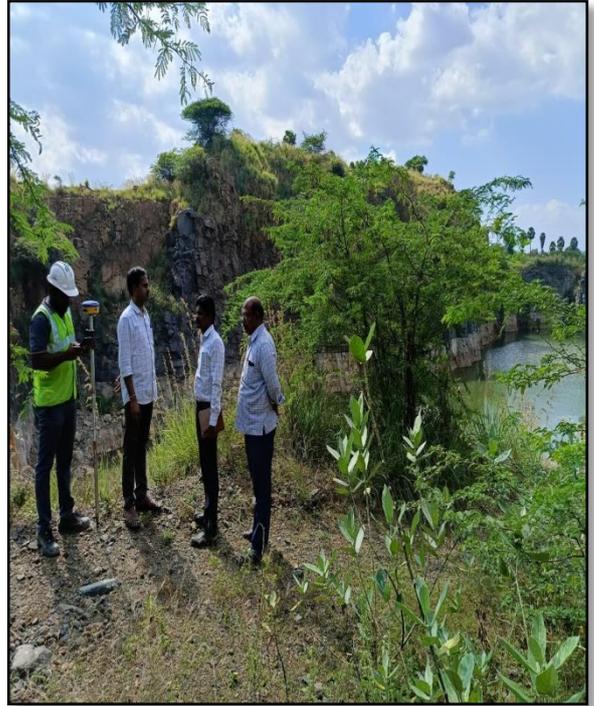
**GEO-REFERENCED CADASTRAL S.F NO 63 ( PART -I)**  
**MINING LEASE AREA MAP**



**GEO-REFERENCED CADASTRAL 63 (PART -II) MINING  
LEASE AREA MAP**



**Field Photos :**





அனுப்புநர்

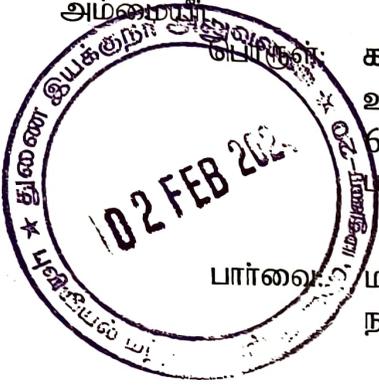
திரு.அ.மூர்த்தி, எம்.எஸ்.சி, பி.ஜி.டி.சி.ஏ,  
வட்டாட்சியர்  
வாடிப்பட்டி.

பெறுநர்

மாவட்ட ஆட்சித்தலைவர்  
மதுரை.

2/2/2024

ந.க. எண். அ5/ 5895 /2023 நாள் : 01.02.2024



கனிமம் - மதுரை மாவட்டம் - வாடிப்பட்டி வட்டம் - நீரேத்தான்  
உள்வட்டம் - குலசேகரன்கோட்டை கிராம சர்வே எண்: 63 ல்  
6.01.00 ஹெக்டேர் உள்ள குவாரியை தண்ணீர் தேங்கியுள்ள  
பகுதியில் அளவீடு செய்து அறிக்கை செய்தல் தொடர்பாக.

பார்வை: மதுரை மாவட்ட ஆட்சித்தலைவர் அவர்கள் குறிப்பாணை  
ந.க.எண்:1099 / கனிமம் /2023/ நாள்:29.01.2024

மதுரை மாவட்டம், வாடிப்பட்டி வட்டம், குலசேகரன்கோட்டை கிராமம் சர்வே எண்: 63 ல் 6.01.00 ஹெக்டேர் உள்ள குவாரியை தண்ணீர் தேங்கியுள்ள பகுதியில் அளவீடு செய்து அறிக்கை செய்ய பார்வையில் கண்ட கடிதத்தில் தெரிவிக்கப்பட்டுள்ளது. அதன்படி, மேற்படி இடத்தை 01.02.2024 இன்று புலத்தணிக்கை செய்யப்பட்டது. மேற்படி புலம் மதுரை மாவட்டம், வாடிப்பட்டி வட்டம், குலசேகரன்கோட்டை கிராமம் புல எண் 63ல் 6.01.00 ஹெக்டேர் சர்க்கார் தீர்வை ஏற்படாத தரிசு என கிராம கணக்கில் தாக்கலாகியுள்ளது. மேற்படி இடத்தில் ஏற்கனவே குவாரி செயல்பட்டுள்ளது. அதில், தற்பொழுது தண்ணீர் உள்ளது. தண்ணீர் மட்டத்திற்கு கீழ் உள்ள ஆழத்தை அளவீடு செய்யப்பட்டுள்ளது. அதன் விபரம், மேற்படி புலத்தில் குவாரி செயல்பட்ட பகுதியில்

வ. எண்	வெவ்வேறு பகுதியில் அளவை செய்த விபரம்	ஆழம் (தண்ணீர் மட்டத்திலிருந்து)
1	கிழக்கு பக்கம்	0.8 மீ ஆழம் உள்ளது.
2	கிழக்கிலிருந்து மேற்கே அடுத்த அளவை	1.05 மீ ஆழம் உள்ளது.
3	நடுவில்	2.5 மீ ஆழம் உள்ளது.
4	அதற்கு மேற்கே	3.70 மீ ஆழம் உள்ளது.

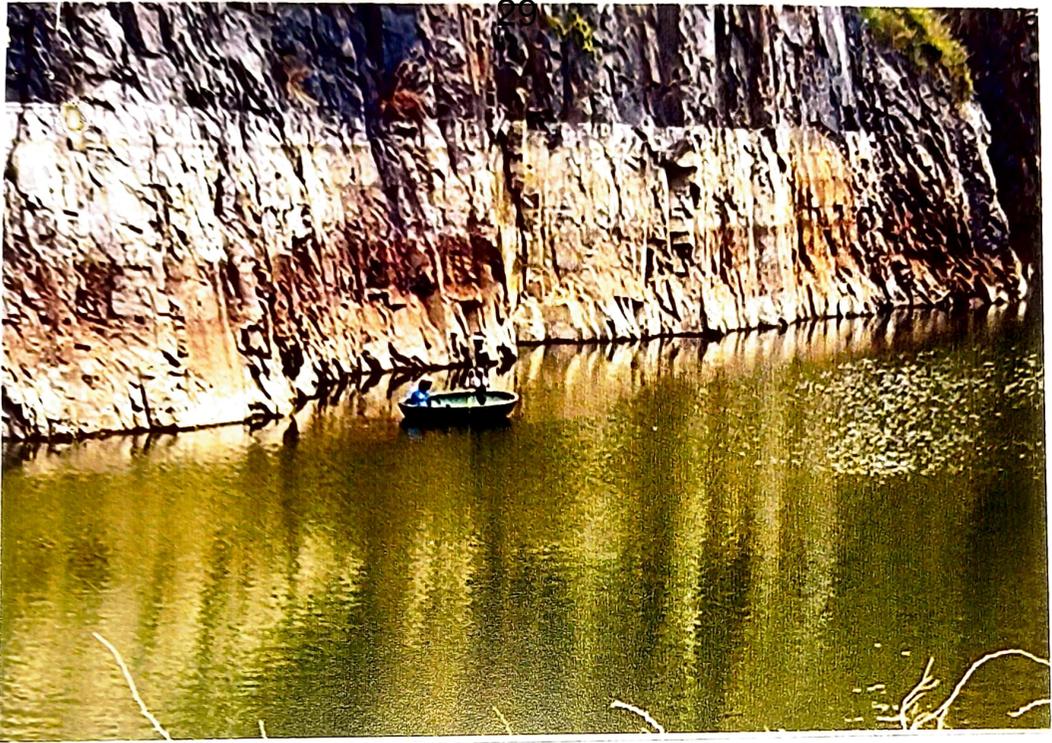
5	அதற்கு மேற்கு பகுதி	4.80 மீ ஆழம் உள்ளது.
6	மேற்கு பகுதி கடைசியில்	6.65 மீ ஆழம் உள்ளது.

மேற்கண்டவாறு தண்ணீர் மட்டத்திலிருந்து கீழே உள்ள ஆழத்தை 6 வெவ்வேறு பகுதிகளிலிருந்து அளவீடு செய்யப்பட்டுள்ளது. இத்துடன், அளவீடு செய்யப்பட்ட பொழுது எடுக்கப்பட்ட புகைப்படங்கள் இணைக்கப்பட்டுள்ளன என்பதை பணிவுடன் தெரிவித்துக்கொள்கிறேன்.

இணைப்பு : மேற்கண்டவாறு

தங்கள் நம்பிக்கையுள்ள

01/02/2024  
வட்டாட்சியர்  
வாடிப்பட்டி.



**Technical Feasibility Remarks about the Rough stone quarry area identified and recommended by the respective Tahsildars to lease out those areas under Tender-Cum-Auction System and the applicability of TNMMCR 1959.**

<b>Date of Inspection</b>	:	16.6.09
<b>1. Taluk</b>	:	Vadipatty
<b>2. Village</b>	:	Kulasekarankottai
<b>3. S.F.No.</b>	:	63 (P)
<b>4. Total Extent (Hects.)</b>	:	6.01.0 hectares
<b>5. Extent proposed</b>	:	3.10.0 hectares
<b>6. Classification</b>	:	Poramboke
<b>7. New Area</b>	:	Old area.
<b>8. Previous lease period details</b>	:	The area was previously leased out for rough stone quarrying to Thiru Venkatraman, over an extent of 3.10.0 hectares vide this office Roc. No. 1010/04/Mines for a period of 5 years from 16.9.04 to 15.9.09. The already quarried pit is measured and the dimensions of the pit is
	I.	110m x 87m x 21m,

**9. Presence of permanent structures :**

There are no power lines, telephone lines, monuments, Schools, houses, places of worship, and graveyard in and around the area proposed for quarry lease.

**10. Details of Residential Areas located with in 300 metres from the proposed area:**

There are no residential houses located with in 300 metres radius from the proposed area.

**11. Suitability of rock formation :**

The rock noticed in the proposed area is massive Charnockite, suitable for construction purposes.

It is recommended to lease out the above area. As per rule 8 (8) of TNMMCR 1959 "The period of lease for quarrying stone in respect of the virgin areas, which have not seen subjected to quarrying so far, shall be ten years. The period of lease for quarrying stone in respect of other areas shall be five years".

**12. Hillock or Plain terrain :**

It is an elevated land with a height ranges from 5 to 35m with an already quarried pit of dimension

I. 110m x 87m x 21m

**13. Approach road availability :**

Approach road is available on the southern side of the proposed area.

**14. Any objection at the time of inspection :**

There is no objection from the villagers at the time of inspection.

**15. Recommendation :**

The area is situated in the approximate Longitude N 77°57'41" and Latitude E 10°06'18" The area is located 203m above MSL. The rock noticed in the lease proposed area is having topsoil thickness of 1m to 1.5m with massive Charnockite rock outcrop, which is suitable for construction purposes.

Since the lease proposed area satisfy the TNMMCR 1959, the S.F.No.63(P-2) of Kulasekarankottai Village, Vadipatty Taluk, Madurai District over an extent of ~~31.0.0~~<sup>31.10.0</sup> hectare as demarcated in the FMB sketch may be leased out as per rule 8 of TNMMCR 1959 for a period of five years. First gazette notification may be published for SGSY groups and if no application has been received from the above group another Gazette notification may be published for the grant of quarry lease under Tender-Cum-Auction System.

As the rock noticed in the S.F.No. 63(Part-2) of Kulasekarankottai Village is fit for quarrying activities and as there is no objection for the grant of lease in order to get more revenue to Government and also to give more employment opportunities to the local public, I recommended to lease out the above area to quarry rough stone as per rule 8 of TNMMCR 1959 for a period of five years, subject to the following conditions.

1. 7.5 metres safety distance has to be left for the adjacent patta lands,
2. Quarry operation shall be carried, with out any hindrance to the adjacent pattadars.

  
 Assistant Geologist ( G & M),  
 O/o. Deputy Director (G & M),  
 Madurai.

**Technical Feasibility Remarks about the Rough stone quarry area identified and recommended by the respective Tahsildars to lease out those areas under Tender-Cum-Auction System and the applicability of TNMMCR 1959.**

<b>Date of Inspection</b>	:	23.7.10
1. <b>Taluk</b>	:	Vadipatty
2. <b>Village</b>	:	Kulasekarankottai
3. <b>S.F.No.</b>	:	63 (Part 1)
4. <b>Total Extent (Hechts.)</b>	:	6.01.0 hectares
5. <b>Extent proposed</b>	:	2.91.0 hectares
6. <b>Classification</b>	:	Poramboke
7. <b>New Area</b>	:	Old area.
8. <b>Previous lease period details</b>	:	The area was previously leased out for rough stone quarrying to Thiru M.Gurusamy, over an extent of 2.91.0 hectares vide this office Roc. No. 929/05/Mines for a period of 5 years from 13.9.05 to 12.9.2010. The already quarried pit is measured and the dimensions of the pit is
	I.	112m x 44m x 12m (Average),

**9. Presence of permanent structures :**

There are no power lines, telephone lines, monuments, Schools, houses, places of worship, and graveyard in and around the area proposed for quarry lease.

**10. Details of Residential Areas located with in 300 metres from the proposed area:**

There are no approved lay outs, approved residential houses located with in 300 metres radius from the proposed area.

**11. Suitability of rock formation :**

The rock noticed in the proposed area is massive Charnockite, suitable for construction purposes.

It is recommended to lease out the above area. As per rule 8 (8) of TNMMCR 1959 "The period of lease for quarrying stone in respect of the virgin areas, which have not seen subjected to quarrying so far, shall be ten years. The period of lease for quarrying stone in respect of other areas shall be five years".

**12. Hillock or Plain terrain :**

It is an elevated land with a height ranges from 5 to 35m with an already quarried pit of dimension  
112m x 44m x 12m (Average).

**13. Approach road availability :**

Approach road is available on the southern side of the proposed area.

**14. Any objection at the time of inspection :**

There is no objection from the villagers at the time of inspection.

**15. Recommendation :**

The area is situated in the approximate Longitude N 77°57'41" and Latitude E 10°06'18". The area is located 203m above MSL. The rock noticed in the lease proposed area is having topsoil thickness of 1m to 1.5m with massive Charnockite rock outcrop, which is suitable for construction purposes.

Since the lease proposed area satisfy the TNMMCR 1959, the S.F.No.63(P-1) of Kulasekarankottai Village, Vadipatty Taluk, Madurai District over an extent of 2.91.0 hectare as demarcated in the FMB sketch may be leased out as per rule 8 of TNMMCR 1959 for a period of five years. First gazette notification may be published for SGSY groups and if no application has been received from the above group another Gazette notification may be published for the grant of quarry lease under Tender-Cum-Auction System.

As the rock noticed in the S.F.No. 63(Part-1) of Kulasekarankottai Village is fit for quarrying activities and as there is no objection for the grant of lease in order to get more revenue to Government and also to give more employment opportunities to the local public, I recommended to lease out the above area to quarry rough stone as per rule 8 of TNMMCR 1959 for a period of five years, subject to the following conditions.

1. 7.5 metres safety distance has to be left for the adjacent patta lands,
2. Quarry operation shall be carried, with out any hindrance to the adjacent pattadars.

Surveyor (Mines)  
Madurai.

Assistant Geologist (G&M),  
Madurai.

Annexure - IV**Transport permit issued details in respect of Survey No. 63 (Part - I & II)  
2010 to 2016**

<b>S. No</b>	<b>Year</b>	<b>63 (Part - I) Thiru. M. Gurusamy Quantity in CBM</b>	<b>63 (Part - II) Thiru. K. Venkatraman Quantity in CBM</b>
1	2010-11	0	240
2	2011 - 2012	11100	990
3	2012 - 2013	14750	3936
4	2013 - 2014	15300	3670
5	2014 - 2015	22050	Lease Period expired on 01.12.2014
6	2015 - 2016	18450	
	<b>Total</b>	<b>81,650</b>	<b>8,836</b>
	<b>Grand Total</b>	<b>90,486</b>	